

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 207
(IB)-17(ND)2019

IA-6427/2023, IA-6428/2023, IA-6435/2023,
IA-3709/2023, CA-705/2020, IA/3551/2020,
IA- 3377/2020, IA-4356/2020, IA/762/2021,
IA-4813/2022, IA-4522/2023

IN THE MATTER OF:

M/s. Ample Infrastructure Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Intellicity Business Park Pvt. Ltd ... Respondent

Under Section: 7 of IBC, 2016 R. Plan

Order delivered on 06.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Ishaan Mukherjee in IA-762/2021,
Adv. U.N. Singh (GNIDA) in IA-3377/2020 &
IA-4813/2022, Mr. Harish Malik, Mr.
Kushal Bhattacharjee in IA-4522/2023 Advocates,
Adv. Pawan Bhushan, Adv. in IA-3551 of 2020

For the Respondent : Adv. Harsh Pratap Shahi, Adv. Vaibhav Shahi,
Adv. Abhinav Sharma for R-1 (GNIDA) in
IA-3709/2023

For the RP : Mr. Sumesh Dhawan, Mr. Vatsala Kak, Mr.
Shaurya Shyam Advs

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

In the wake of the order dated 18.01.2024 passed by this Adjudicating Authority, the hearing in the captioned matter is deferred to 02.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)